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**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 20.03.2019

PRESENT: 1. Hon'ble Member (J) Shri Rajeswara Rao Vittanala
2. Hon'ble Member (T) Dr. Ashok Kumar Mishra

CP/CA No.	Purpose	Sec	Name of Petitioner	Petitioner Advocate	Name of Respondent	Respondent Advocate
CP258/16,TP1 08/17	For hearing	Sec 433 of CA 1956	Encarta Pharma Pvt .Ltd	Ramachandra D Chrudhaw IRP	Vikram Hospitals Psvt.Ltd	Madhusudhan T.

ADVOCATE FOR PETITIONER/s :

Anil Kumar H
Advocate for IRP

ADVOCATE FOR RESPONDENT/s :

Shyam V. Prasad

ORDER

Heard Shri Anil Kumar H., learned Counsel for the IRP and Shri Shyam V. Prasad, learned Counsel for the Respondent.

Heard in part. Learned Counsel for the Respondent submits that they have submitted a Resolution Plan basing on the properties held by the hospital. However, the CoC has rejected the resolution plan without citing any valid reasons. Therefore, the learned Counsel for the Respondent is directed to place on record the proposals submitted by him regarding the properties held by the hospital, and his qualification and the experience as a Doctor.

Post the case on 03.04.2019

Member (T)

Krishna

Member (J)

Verified

Court Officer